

Norms Committee Minutes of the Meeting No.10/83 dt.13.08.2020 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT
- (ii) Shri Shaish Kumar, Technical Expert.
- (iii) Shri D.N. Mathur, Technical Expert.

The Committee first considered the minutes of the Norms Committee Meeting No.10/83 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 497 NC No. 10/19-20 Date : 13.08.2020	M/s. Omtech Chemical Industries Pvt. Ltd. Mumbai F. No. 01/83/50/600/AM16/DES-IV RLA. No. 03/95/40/253/AM16 Lic. No. 0310797024 dated 02.07.2015
Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent to Sh. SK for Providing the comments. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. D/L on 25.08.2020 issued to firm. The case is Re-listed for 17.09.2020.	
Case No. M- 498 NC No. 10/19-20 Date : 13.08.2020	M/s. Bitumag Industries Pvt.Ltd, Vadodara F. No. 01/83/50/458/AM19/DES-IV RLA. No. 34/24/40/00047/AM19 Lic. No. 3410044341 dt.19.07.2018



Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. Reminder dated 25.08.2020. The case is re-listed for 17.09.2020.

Case No. M- 499 NC No. 10/19-20 Date : 13.08.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/50/454/AM19/DES-IV RLA No. 34/24/40/0048/AM19 Lic. No. 3410044342 dt.19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. Reminder dated 25.08.2020. The case is re-listed for 17.09.2020.

Case No. M- 500 NC No. 10/19-20 Date : 13.08.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/50/456/AM19/DES-IV RLA No. 34/24/40/0046/AM19 AA No. 3410044340 dt19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. Reminder dated 25.08.2020. The case is re-listed for 17.09.2020.

Case No. M- 501 NC No. 10/19-20 Date : 13.08.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/395/AM19/DES-IV/ RLA. No. 03/95/040/660/AM18 Lic. No. 0310821821 dated 21.06.2018
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. Letter issued to the firm on 05.02.2020. Again D/L letter dt.08.07.2020 issued. Final Reminder dated 25.08.2020 issued to the firm. The case is re-listed for 17.09.2020.

Case No. M- 502 NC No. 10/19-20 Date : 13.08.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/394/AM19/DES-IV RLA. No. 03/95/040/0783/AM18 Lic. No. 0310821823 dated 21.06.2018
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. Letter issued to the firm on 05.02.2020. Again D/L letter dt.08.07.2020 issued. Final Reminder dated 25.08.2020 issued to the firm. The case is re-listed for 17.09.2020.

Case No. M- 503 NC No. 10/19-20 Date : 13.08.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/394/AM19/DES-IV RLA. No. 03/95/040/0783/AM18 Lic. No. 0310821823 dated 21.06.2018
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. Letter issued to the firm on 05.02.2020. Again D/L letter dt.08.07.2020 issued. Final Reminder dated 25.08.2020 issued to the firm. The case is re-listed for 17.09.2020.

Case No. M- 504 NC No. 10/19-20 Date : 13.08.2020	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/567 /AM16/DES-IV RLA No. 08/24/040/105/AM16 AA No. 0810135687 dt 17.07.2015
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Decision: The Committee considered the case as per agenda and noted that the D/L has been raised by TE (SK). D/L on .8.07.22020 and reminder dated 25.08.2020 issued to the firm. The case is re-listed for 17.09.2020.

Case No. M- 505 NC No. 10/19-20 Date : 13.08.2020	M/s Unitop Chemicals Pvt. Ltd Mumbai F. No. 01/83/50/560 /AM18/DES-IV RLA No. 03/95/040/871/AM18 AA No. 0310818633 dt 19.01.2018
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Decision:- The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE (SK). D/L on 17.07.2020. Reminder dated 25.08.2020. The case is re-listed for 17.09.2020.

Case No. M- 506 NC No. 10/19-20 Date : 13.08.2020	M/s. Kiri Industries Ahmedabad HQ F. No. 01/83/050/00508/AM19/DES-IV RLA. No. 08/24/040/00190/AM19/ Licence No.0810143387 dt, 06.09.2018
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TE (RNM) for their comments. The case is re-listed for 17.09.2020.	

Case No. M- 507 NC No. 10/19-20 Date : 13.08.2020	M/s. Kiri Industries Ahmedabad HQ F. No. 01/83/050/1124/AM19/ DES-IV RLA. No. 08/24/040/00323/AM19/ Licence No.0810144200 dt, 01.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TE (RNM) for their Comments. The case is re-listed for 17.09.2020.	

Case No. M- 508 NC No. 10/19-20 Date : 13.08.2020	M/s. Agrisol India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/01176/AM19/DES-IV/Pt RA F No. 09/24/040/00415/AM19 Lic. No.0910067109 dt. 24.01.2019
Decision: The Committee considered the case as per agenda and decided to the firm call for PH through VC for explaining the case. The case is re-listed for 17.09.2020.	

Case No. M- 509 NC No. 10/19-20 Date : 13.08.2020	M/s. Agrisol India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/01175/AM19/DES-IV/Pt RA F No. 09/24/040/00485/AM19 Lic. No.0910067110dt. 24.01.2019												
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-													
<table border="1"><thead><tr><th>Export Item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr></thead><tbody><tr><td>BIFENTHRIN TECHNICAL 95% MIN</td><td>15,000 Kgs</td><td>LAMBDA CYHALOTHRIC ACID 99% MIN</td><td>10,125 Kgs</td></tr><tr><td></td><td></td><td>BIFENTHRIN ALCOHOL 99% MIN</td><td>7,500 Kgs</td></tr></tbody></table>		Export Item	Qty.	Import item	Qty.	BIFENTHRIN TECHNICAL 95% MIN	15,000 Kgs	LAMBDA CYHALOTHRIC ACID 99% MIN	10,125 Kgs			BIFENTHRIN ALCOHOL 99% MIN	7,500 Kgs
Export Item	Qty.	Import item	Qty.										
BIFENTHRIN TECHNICAL 95% MIN	15,000 Kgs	LAMBDA CYHALOTHRIC ACID 99% MIN	10,125 Kgs										
		BIFENTHRIN ALCOHOL 99% MIN	7,500 Kgs										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.													



Case No. M- 510 NC No. 10/19-20 Date : 13.08.2020	M/s Cropnosys India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/0571/AM19/DES-IV/ RA F No. 03/94/040/0526/AM19 Lic. No.0310823954dt. 24.09.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TE (RNM) for their comments. The case is re-listed for 17.09.2020.

Case No. M- 511 NC No. 10/19-20 Date : 13.08.2020	M/s Farcom Cable Systems Pvt. Ltd.,Bangalore HQ F.No. 01/83/50/0269/AM12/DES-IV/Pt RA F No. 07/24/040/0042/AM12 Lic. No.0710079106 dt. 10.05.2011
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Decision: The Committee considered the case as per agenda and decided to defer the case and D/L sent to the firm to submit Shipping Bill for total export to verify export item and import content. The case is re-listed for 17.09.2020

Case No. M- 512 NC No. 10/19-20 Date : 13.08.2020	M/s Acmechem Ltd.,Gujarat HQ F.No. 01/83/50/0858/AM17/DES-IV/Pt RA F No. 02/24/040/0185/AM17 Lic. No.0210207244 dt. 11.01.2017
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L on 03.07.2020 and reminder on 25.08.2020 issued to the firm. The case is re-listed for 17.09.2020.

Case No. M- 513 NC No. 10/19-20 Date : 13.08.2020	M/s Rubamin Ltd.,Gujarat HQ F.No. 01/83/50/0067/AM20/DES-IV/ RA F No. 34/24/040/0400/AM19 Lic. No.3410045077 dt. 25.04.2019
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Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L 18.02.2020 and remind issued on 03.07.2020 to firm. Final reminder dated 25.05.2020. The case is re-listed for 17.09.2020.

Case No. M- 514 NC No. 10/19-20 Date : 13.08.2020	M/s Rubamin Ltd.,Gujarat HQ F.No. 01/83/50/0065/AM20/DES-IV/ RA F No. 34/24/040/0407/AM19
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	Lic. No.3410045075 dt. 25.04.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the firm.D/L 18.02.2020 and remind issued on 03.07.2020 to firm. Final reminder dated 25.05.2020. The case is re-listed for 17.09.2020.	

Case No. M- 515 NC No. 10/19-20 Date : 13.08.2020	M/s DNS Fine Chemicals & Laboratories Pvt. Ltd., Mumbai HQ F.No. 01/83/50/835/AM16/DES-IV/ RA F No. 03/94/040/0412/AM16 Lic. No.0310708807 dt. 10.09.2015
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
PERIODIC ACID 50%	1 Kg	IODINE	0.279 Kg
ETHEYLENE DIAMINE DIHYDROIODIDE	1 Kg	IODINE	0.804 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 516 NC No. 10/19-20 Date : 13.08.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/211/AM20/DES-IV/ RA F No. 03/94/040/961/AM19 Lic. No.0310827109 dt. 19.2.2019								
Decision :The committee considered the case as per agenda and decided to ratify the norms on the basis of information provided License may be ratified with 5% wastage as under:-									
<table><tr><td>Export Item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Aromatic Solvent (Garasol 150)</td><td>1 Kg</td><td>Heavy Aromatic</td><td>1.05 Kg</td></tr></table>		Export Item	Qty.	Import item	Qty.	Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.05 Kg
Export Item	Qty.	Import item	Qty.						
Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.05 Kg						
RA concerned may take necessary action under Para 4.7 of HBP as per above decision Norms Committee.									



Case No. M- 517 NC No. 10/19-20 Date : 13.08.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/259/AM20/DES-IV/ RA F No. 03/94/040/208/AM19 Lic. No.0310830259 dt 12.07.2019
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Decision : The committee considered the case as per agenda and decided to ratify the norms on the basis of information provided License may be ratified as under:-

Export Item	Qty.	Import item	Qty.
Aromatic Solvent (Garasol 200)	1 Kg	Heavy Aromatic	1.05 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision Norms Committee.

Case No. M- 518 NC No. 10/19-20 Date : 13.08.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/1395/AM19/DES-IV/ RA F No. 03/94/040/01027/AM19 Lic. No.0310827601 dt. 11.3.2019
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Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of information provided License may be ratified with 5% wastage as under:-

Export Item	Qty.	Import item	Qty.
Aromatic Solvent (Garasol 200)/(Aquasol 200)	1 Kg	Heavy Aromatic	1.05 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision Norms Committee.

Case No. M- 519 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/770/AM15/DES-IV/ pt RA F No. 30/24/040/050/AM15 Lic. No.3010103352 DT. 28.01.2015		
Decision : The Committee considered the case as per agenda and decided to approve the case as per Technical Expert as under:-			
Export Item	Qty	Import Items	Qty
TRICYCLAZOLE TECHNICAL 98%W/W	1 Kg	2-HYDRAZINO-4- MENTHYL BENZOTHAZOLE	1.0196 Kg per kg export
		FORMIC ACID	0.245 Kg per kg export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision			

of Norms Committee.

Case No. M- 520
NC No. 10/19-20
Date : 13.08.2020

M/s Modern Insecticides Limited Ludhiana
HQ F.No. 01/83/50/505/AM14/DES-IV/ pt
RA F No. 30/24/040/023/AM14
Lic. No.3010096547 DT. 03.09.2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020

Case No. M- 521
NC No. 10/19-20
Date : 13.08.2020

M/s Modern Insecticides Limited Ludhiana
HQ.F.No. 01/83/050/00459/AM14/ Dated:03.10.2013
RA. F.No. 30/24/040/00033/AM14/ Dated:01.10.2013
Lic.No. 3010097273 Dated:03.10.2013

Decision: The committee considered the case and approved as per comments given by Technical Expert as per the details, available, following norms may be considered for the present case viz.

Export Item	Qty	Import Items	Qty
GLYPHOSATE 41 % SL	1 Kg	Phosphono. Methy ethyl glycinate	0.457 Kg per Kg export
		Aqueous solution of surfactant	0.50 Kg per Kg export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 522
NC No. 10/19-20
Date : 13.08.2020

M/s Modern Insecticides Limited Ludhiana
HQ F.No. 01/83/50/371/AM16/DES-IV/pt
RA F No. 30/24/040/069/AM15
Lic. No.3010103450 DT. 31.03.2015

Decision: The Committee considered the case as per agenda and decided to ratify in line with SION A-1608/A-1609, following norms may be considered viz.

Export Item	Qty	Import Items	Qty
CHLORPYRIFOS 40%EC	1 Kg	Diethyl thiophosphoryl (Diethyl thiophosphoryl chloride)	0.291 Kg

		Solvent	0.514 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 523 NC No. 10/19-20 Date : 13.08.2020	M/s India Gelatine & Chemicals Limited Mumbai HQ F.No. 01/83/50/665/AM20/DES-IV/ RA F No. 30/94/040/0921/AM20 Lic. No.0310834518 DT. 29.01.2020
Decision: The Committee considered the case as per agenda and decided to reject the case as per import item and export item are same.	

Case No. M- 524 NC No. 10/19-20 Date : 13.08.2020	M/s Sri Ayyappan Fine Arts Tamilnadu HQ F.No. 01/83/50/1436/AM19/DES-IV/ RA F No. 35/24/040/00041/AM19 Lic. No.3510045515 DT. 28.03.2019		
Decision : The Committee considered the case as per agenda and decided to approve the case as per DPIIT as under:-			
Export Item	Qty	Import items	Qty
2pe Polycoated Board with LDPE(GSM-100-400)	1kg	1 Coated Board GSM-100-400	0.8838kg
		2. LDPE	0.136kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 525 NC No. 10/19-20 Date : 13.08.2020	M/s Virat Exports Pvt Ltd New Delhi HQ F.No. 01/83/50/477/AM13/DES-IV/pt RA F No. 05/24/040/00211/AM13 Lic. No.0510333164 DT. 30.08.2012
Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of information of consumption certified by CGST adjusting the commercial value of waste obtained. Qty of Import may be allowed 1.50 Kg against 1 Kg of Export as under :-	



Export Item	Qty.	Import Item	Qty.
Peppermint Oil	1Kg	Piperitone	1.50 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 526 NC No. 10/19-20 Date : 13.08.2020	M/s Virat Exports Pvt Ltd New Delhi HQ F.No. 01/83/50/997/AM12/DES-IV/pt RA F No. 05/24/040/458/AM12 Lic. No.0510320089 DT. 14.03.2012
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Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of information certified by CGST certificate & adjusting the commercial value of waste obtained. Qty of Import may be allowed as under :-

Export Item	Qty.	Import Item	Qty.
Peppermint Oil	1 Kg	Piperitone	1.50 Kg
Menthone	1 Kg	Piperitone	1.50 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 527 NC No. 10/19-20 Date : 13.08.2020	M/s Virat Exports Pvt Ltd New Delhi HQ F.No. 01/83/50/997/AM12/DES-IV/pt RA F No. 05/24/040/ 180/AM13 Lic. No.0510331514 DT. 07.08.2012
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Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of information consumption certified by CGST adjusting the commercial value of waste obtained Qty of Import may be allowed 1.50 Kg against 1 Kg of Export as under :-

Export Item	Qty.	Import Item	Qty.
Peppermint Oil	1Kg	Piperitone	1.50 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 528 NC No. 10/19-20 Date : 13.08.2020	M/s Jayachandran Alloys Pvt Ltd HQ F.No. 01/83/50/924/AM19/DES-IV/ RA F No. 32/24/040/00003/AM17 Lic. No.3210077897 DT. 20.05.2016
Decision : The Committee considered the case as per agenda and decided to reject the case as there was no justification for enhancement . Hence the case is rejecting.	

Case No. M- 529 NC No. 10/19-20 Date : 13.08.2020	M/s Jayachandran Alloys Pvt Ltd HQ F.No. 01/83/50//AM19/DES-IV/ RA F No. 02/24/040/ 00030/AM-18 Lic. No.3210078303 DT. 16.11.2017
Decision: The Committee considered the case as per agenda and decided to reject the case as there was no justification for enhancement. Hence the case is rejecting.	

Case No. M- 530 NC No. 10/19-20 Date : 13.08.2020	M/s Cytech Coatings Pvt. Limited Gujarat HQ F.No. 01/83/50/293/AM16/DES-IV/pt RA F No. 52/24/040/ 70/AM-15 Lic. No.5210041461 DT. 12.03.2015
Decision:The firm has requested to remove conditions imposed by the norms committee earlier against the export description. The firm has stated that items were exported before the norms were fixed by the norms committee. In support their request they have submitted a copy of shipping bill for export of item wherein it has been observed that the quantity of imported item is equal or more then quantity allowed by the norms committee. In addition to this, committee also observed that the firm has not imported the material Nitrocellulose which was allowed earlier in the Advance Authorization by the committee. Taking above in considerations the committee decided as under: 1. To remove the condition of Solid Resin and Pigment content 40.50% against the export description no.1. 2. To remove the Condition of Solid resin content 75% and containing 58%	



polypropylene Glycol Minimum against the export description no.2

3. To delete the import item **Nitrocellulose** from the norms.

All other conditions such as quantity and other parameters will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 531 NC No. 10/19-20 Date : 13.08.2020	M/s Anish Chemicals Gujarat HQ F.No. 01/83/50/130/AM15/DES-IV/pt RA F No. 24/24/040/ 26/AM-14 Lic. No.2410040618 DT. 15.01.2014		
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Items	Qty
Potassium Chloride Pharma Grade	1 Kg	Crude Potassium Chloride/Muriate of Potash (Pink/White)	1.01Kg per Kg of export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 532 NC No. 10/19-20 Date : 13.08.2020	M/s Panoply Packagings Pvt., Limited Chennai HQ F.No. 01/83/171/0037/AM21/DES-IV RA F No. 04/21/40/00309/AM-17 Lic. No.0410162382 Dt. 18.10.2016
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No. M- 533 NC No. 10/19-20 Date : 13.08.2020	M/s Punjab Chemicals & Crop Protection Limited, HQ F.No. 01/83/50/00513/AM16/DES-IV/pt RA F No. 03/95/40/0018/AM-16 Lic. No.0310796047 DT. 20.05.2015
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Decision : The Committee considered the case as per agenda and decided to defer the case for examination by TE(DNM). The case is re-listed for 17.09.2020.

Case No. M- 534 NC No. 10/19-20 Date : 13.08.2020	M/s Punjab Chemicals & Crop Protection Limited HQ F.No. 01/83/50/045/AM18/DES-IV/pt RA F No. 03/95/40/00839/AM-17 Lic. No.0310811172 DT. 13.02.2017
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Decision : The Committee considered the case as per agenda and decided to defer the case for examination by TE(DNM). The case is re-listed for 17.09.2020.

Case No. M- 535 NC No. 10/19-20 Date : 13.08.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/043/AM18/DES-IV/pt RA F No. 03/95/40/00944/AM-17 Lic. No.0310811685 DT. 08.03.2017
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Decision : The Committee considered the case as per agenda and decided to defer the case for examination by TE(DNM). The case is re-listed for 17.09.2020.

Case No. M- 536 NC No. 10/19-20 Date : 13.08.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/044/AM18/DES-IV/pt RA F No. 03/95/40/00951/AM-17 Lic. No.0310811687 DT. 08.03.2017
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Decision: The Committee considered the case as per agenda and decided to defer the case for examination by TE (DNM). The case is re-listed for 17.09.2020.



Case No. M- 537 NC No. 10/19-20 Date : 13.08.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/604/AM16/DES-IV/pt RA F No. 03/95/40/00217/AM-16 Lic. No.0310797138 DT. 09.07.2015
Decision : The Committee considered the case as per agenda and decided to defer the case for examination by TE(DNM). The case is re-listed for 17.09.2020.	

Case No. M- 538 NC No. 10/19-20 Date : 13.08.2020	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/67/AM19/DES-IV/ RA F No. 03/95/40/01060/AM-18 Lic. No.0310819598 DT. 07.03.2018
Decision : The Committee considered the case as per agenda and decided to Defer and ask the firm to submit ARE-3 / Shipping Bills to verify the Export and Import item. D/L to be issued. The case is re-listed for 17.09.2020.	

Case No. M- 539 NC No. 10/19-20 Date : 13.08.2020	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/164/AM18/DES-IV/ RA F No. 03/95/40/00001/AM-18 Lic. No.0310813079 DT. 05.07.2017
Decision : The Committee considered the case as per agenda and decided to defer the case and ask the firm to submit ARE-3/ Shipping Bills to verify the Export and Import item. D/L to be issued. The case is re-listed for 17.09.2020.	

Case No. M- 540 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/718/AM12/DES-IV/ pt RA F No. 30/24/040/035/AM12 Lic. No.3010079764 DT. 17.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L Dated 04.09.2020. The case is re-listed for 17.09.2020	

Case No. M- 541 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/715/AM12/DES-IV/ pt RA F No. 30/24/040/033/AM12 Lic. No.3010079668 DT. 17.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020.	

Case No. M- 542 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/898/AM13/DES-IV/ pt RA F No. 30/24/040/051/AM13 Lic. No.3010090714 DT. 27.12.2012
Decision : The committee considered the case and Norms have already been approved earlier in meeting No. 4/83 dated 24.04.2013 on the basis of written comment given by Deptt. of C & PC. The case against the representation given by the firm, the norms for Lactose Monohydrate may be enhanced to 0.4505 Kg from 0.443 Kg/Kg export in accordance with material Balance given by the firm for export item No. 1. No other change in the norms.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No. M- 543 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/171/AM21/DES-IV/ RA F No. Lic. No. 3010094503 dt. 12.06.2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020	

Case No. M- 544 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/00299/AM17/DES-IV/pt RA F No.30/24/040/00048/AM16 Lic. No.3010103779 dt. 10.05.2016
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Decision : - The Committee considered the case as per agenda and decided to approve the case in line with SION A-1610 as under :-

Export Item	Qty	Import Items	Qty
CYPERMETHRIN 10% EC	1 kg	META PHENOXYBENZALDEHYDE	0.054 Kg per Kg export
		D V ACID Ester	0.06485 Kg per Kg export
		EMULSIFIER	0.073 Kg per Kg export
		SOLVENT	0.809 Kg per Kg export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 545
NC No. 10/19-20
Date : 13.08.2020

M/s Modern Insecticides Limited Ludhiana
HQ F.No. 01/83/050/00/AM15/ Dated:17.03.2015
RA F No.30/24/040/00032/AM15
Lic. No3010103159 dt. 18.09.2014.

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Items	Qty
SULFOSOLFURON 75% WG	1 Kg	2-(Ethylsulfonyl)H- Imidazo(1,2-A)Pyridine -1-Sulfonamide	0.645 Kg per Kg Export
		Phenyl 4,6- Dimethoxyrimidin-2- YLCARBAMATE	0.655 Kg per Kg Export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 546
NC No. 10/19-20
Date : 13.08.2020

M/s Modern Insecticides Limited Ludhiana
01/83/050/00802/AM15/ Dated:17.03.2015
30/24/040/00047/AM15/Dated:06.01.2015
3010103328 Dated:07.01.2015

Decision : The Committee considered the case as per agenda and decided to approve the case in line with the earlier approved norms. Present case may be considered on repeat basis as under :-

Export Item	Qty	Import Items	Qty
CARBENDAZIM 50% WP	1 Kg	O-phenyl diamene	0.177 Kg
		Methyl cynamide formate	0.50 Kg per Kg Export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 547 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/050/00/AM15/ Dated:17.03.2015 RA F.No.30/24/040/00060/AM15 Lic. No3010103277 dt. 24.12.2014
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Decision : The Committee considered the case as per agenda and decided to approve in line with SION A-1610/A-1611, following norms may be considered viz.

Export Item	Qty	Import Items	Qty
CYPERMETHRIN 25% EC	1 kg	META PHENOXYBENZALDEHYDE	0.135 Kg
		D V ACID CHLORIDE	0.148 Kg
		EMULSIFIER	0.010 Kg
		SOLVENT	0.718 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 548 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ.F.No. 01/83/050/00315/AM17/ Dated:05.07.2016 RA. F.No. 30/24/040/00003/AM17/ Dated:12.05.2016 Lic.No. 3010103780 Dated:13.05.2016
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Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Items	Qty
Glyphosate 41% SL	1 Kg	N-Phosphonomethyliminodiacetic acid)PMIDA 98%)	0.526 Kg

Cartap Hydrochloride 50% SP	1 Kg	Cartap Hydrochloride Technical 98% MIN	0.512 Kg
		Diluent Lactose	0.4778 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 549 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/050/00AM15/ RA F No. 30/24/039/0001/AM13 Lic. No. 301009625 Dated 12.03.22013
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020	

Case No. M- 550 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana 01/83/050/00802/AM15/ Dated:17.03.2015 30/24/040/00047/AM15/Dated:06.01.2015 3010103328 Dated:07.01.2015
Decision: Please see decision at Sr. No. 546. The case is approved.	
Case No. M- 551 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No.01/83/50/00802/AM15/DES-IV RA F No.30/24/040/00033/AM16 Lic. No. 3010103684 dt. 29.12.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020	

Case No. M- 552 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No.01/83/50/0761/AM16/DES-IV -pt RA F No. 30/24/040/00024/AM16 Lic. No. 3010103630 dt. 16.10.2015
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Decision : he Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2020. The case is re-listed for 17.09.2020.

Case No. M- 553 NC No. 10/19-20 Date : 13.08.2020	Subject: Review of SION Published in Hand Book Procedure Vol-II for the export of various types Laminates (H68,H301 and H302), particularly for the consumption of imported item Phenol.
Decision: Review of SIONs Published in Hand Book Procedure Vol-II for the export of various types of Laminates (H68, H301 and H302), particularly for the consumption of imported item Phenol. In the norms committee Meeting held on dated 31.12.2019, it was decided to review the Standard Input Output Norms (SIONs) of Laminates (at S.No. H 68, H301 and H302) specifically for the quantity required for input import item, namely Phenol appearing in the above SIONs. 2. In the context, a team was constituted under the Chairmanship of Shri Hardeep Singh Additional DGFT to visit the units of manufacturing Laminates in and around Ahmedabad with Shri Shaish Kumar Technical Expert, DGFT and Shri Nand Lal Consultant DPIIT. 3. The team visited the units and saw the manufacturing process of various types of laminates and subsequently the units visited provided the production and consumption Data. Accordingly, a Visit Report has been submitted by the team. 4. The Visit Report was placed before the Norms Committee Meeting No.10/83/ held on dated 13.08.2020 for Committee accepted the Visit Report submitted by the team and accordingly, recommended to revise the Existing SIONs H-301, H-302 & H-68 published in HBP Vol.II. 5 It is mentioned here that since the SIONs are to be amended in HBP VOL.II, hence, a Public Notice is required to be published.	

Case No. M- 554 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ.F.No.01/83/050/00801/AM15/Dated:17.03.2015 RA. F.No. 30/24/040/00056/AM15/ Dated:12.02.2015 Lic.No. 3010103372 Dated:12.02.2015
Decision : The Committee considered the case as per agenda and in line with norms earlier approve for Technical grade (97%) and considering Production consumption data certified by Chartered Engineer Certificate, the norms in the present	



case may be revised as under :-

Export Item	Qty	Import Items	Qty
THIAMETHOXAM 25% WG	1 Kg	2-CHLORO 5-CHLORMETHYL THIAZOLE (CCMT)	0.166 Kg
		3-METHYL-4-NITROIMINO- PERHYDRO -1 3 5-OXADIAZINE	0.160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 555 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana 01/83/050/00563/AM18/ Dated:20.12.2017 30/24/040/00021/AM18/ Dated:26.10.2017 Lic. No. 3010104145 Dated:27.10.2017
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Decision : The Committee considered the case as per agenda and approved the case in line with SION A-2426/A1632, the norms may be revised as under :-

Export Item	Qty	Import Items	Qty
Glyphosate 41%SL	1 kg	N-phosphonomethyliminodiacetic acid (PMIDA 98%)	0.526 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision Norms Committee.

Case No. M- 556 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ.F.No.01/83/050/01367/AM19/ Dated:06.03.2019 RA. F.No.30/24/040/00018/AM17/Dated:17.08.2016 Lic.No.3010103820 Dated:22.08.2016
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Decision : The Committee considered the case as per agenda and decided to approve the case in line with SION A-2426/A1632, the norms for export item no.3 may be revised as under :

Export Item	Qty	Import Items	Qty
Glyphosate 41%SL	80,000 Kgs	N-phosphonomethyliminodiacetic acid (PMIDA 98%)	42,080 Kgs

Norms for other export items shall remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 557 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ.F.No. 01/83/050/00605/AM18/ Dated:06.03.2018 RA. F.No. 30/24/040/00036/AM18/ Dated:21.12.2017 Lic.No. 3010104191 Dated:22.12.2017
Decision : The committee considered the case and approved as per comments given by Technical Expert to devise the norms based on the chartered Engineer Certificate or norms as applied by the firm whichever is Lower for the Regularisation purpose only. No repeat license to be issued on the above Norms. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No. M- 558 NC No. 10/19-20 Date : 13.08.2020	M/s Modern Insecticides Limited Ludhiana HQ.F.No. 01/83/050/00264/AM16/ Dated:06.03.2018 RA. F.No. 30/24/040/00059/AM18/ Lic.No. 3010103393 Dated:03.03.2015								
Decision : The committee considered the case and approved as per comments given by Technical Expert as per the details, available, following norms may be considered for the present case viz.									
<table border="1"><thead><tr><th>Export Item</th><th>Qty</th><th>Import Items</th><th>Qty</th></tr></thead><tbody><tr><td>GLYPHOSATE 41 % SL</td><td>1 Kg</td><td>N-Phosphonomethyliminodiacetic acid) PMIDA 98%)</td><td>0.526 Kg per kg export</td></tr></tbody></table>	Export Item	Qty	Import Items	Qty	GLYPHOSATE 41 % SL	1 Kg	N-Phosphonomethyliminodiacetic acid) PMIDA 98%)	0.526 Kg per kg export	
Export Item	Qty	Import Items	Qty						
GLYPHOSATE 41 % SL	1 Kg	N-Phosphonomethyliminodiacetic acid) PMIDA 98%)	0.526 Kg per kg export						
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.									



Date:04.09.2020
Place:New Delhi

Chetan Parkash Jaggarwal
Foreign Trade Development Officer